NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)**
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA(IBC)/260/KOB/2022 in IBA/11/KOB/2020
SECTION	60 IBC R/W NCLT RULE 32
NAME OF PARTIES	SAJITH KOZHIKULAVANTAVITA & ANOTHER V/S P T JOY (IRP) IN THE MATTER OF MIR REALTORS PVT LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	A C VENUGOPAL
RESPONDENTS ADVOCATE/ PROFESSIONAL	P T JOY (IRP)

Office Notes **Video Conference** **22nd Sept 2022**

O R D E R

Learned counsel Mr. A.C.Venugopal appears on behalf of the applicant. Respondent RP Mr. P.T.Joy appears in person.

This application has been filed with the prayer to condone the delay of 162 days delay in filing the claim before the RP. The Learned counsel states that the delay in filing the claim by 162 days is due to the fact that the Home Buyer herein has been stationed out of India.

Learned RP submits that the Resolution Plan received has already been opened on 20.09.2022. However, there is sufficient provision in the Resolution Plan in respect of the Home Buyers even those who ~~are~~ have not submitted their claims. Accordingly, RP has no objection in allowing this application.

In consideration of the facts and circumstances of the case, the application is allowed. The delay of 162 days in filing the claim is condoned.

Application is **ALLOWED** and disposed of.

Sd /-
Satya Ranjan Prasad
Member (Technical)

Sd /-
P. Mohan Raj
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)**
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA(IBC)/261/KOB/2022 in IBA/11/KOB/2020
SECTION	60 IBC R/W NCLT RULE 32
NAME OF PARTIES	SAUDA ISMAIL @ SOUDA C.S V/S P T JOY (IRP) IN THE MATTER OF MIR REALTORS PVT LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	A C VENUGOPAL
RESPONDENTS ADVOCATE/ PROFESSIONAL	P T JOY (IRP)

Office Notes **Video Conference** **22nd Sept 2022**

ORDER

Learned counsel Mr. A.C.Venugopal appears on behalf of the applicant. Respondent RP Mr. P.T.Joy appears in person.

This application has been filed with the prayer to condone the delay of 162 days delay in filing the claim before the RP. The learned counsel states that the delay in filing the claim by 164 days is due to the fact that the Home Buyer herein has been stationed out of India.

Learned RP submits that the Resolution Plan received has already been opened on 20.09.2022. However, there is sufficient provision in the Resolution Plan in respect of the Home Buyers even those who ~~are~~ have not submitted their claims. Accordingly, RP has no objection in allowing this application.

In consideration of the facts and circumstances of the case, the application is allowed. The delay of 164 days in filing the claim is condoned.

Application is **ALLOWED** and disposed of.

Sd /-
Satya Ranjan Prasad
Member (Technical)

Sd /-
P. Mohan Raj
Member (Judicial)